

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A./020/1122/2017
Date of Order : 20-04-2018

Between :

Kankipati Kalyan Babu @ Kalyan,
S/o Ranga Rao, Aged about 34 years,
Occ: Tech-II Welder, T.No.90875140,
Bay-3 Shop/WWS/Gunupalli/WWS/Guntupalli,
R/o D.No.7-60, Ambedkarnagar, Guntupalli,
Krishna District.

....Applicant

AND

1. The Union of India Rep by General Manager,
South Central Railways, Secunderabad.
2. The Chief Workshop Manager,
Wagon Workshop, Guntupalli – 521 241.
3. Disciplinary Authority, AWMs Office,
Assistant Work Manager (R),
Personnal Branch, Wagon Workshop,
Guntupalli, Ibrahimpatnam Mandal,
Krishna District.

...Respondents

Counsel for the Applicant: Mr N Parameswara Reddy

Counsel for the Respondents : Mr V V N Narasimham

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

It is submitted by Mr Bhim Singh representing Mr. V V N Narasimham,
learned Standing Counsel for Respondents that the suspension against the
applicant has been revoked. Therefore no cause survives for adjudicating
the Original Application.

2. Accordingly the Original Application is dismissed as infructuous. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 20th April, 2018.
Dictated in Open Court.

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